

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
STARRED QUESTION NO. *318
TO BE ANSWERED ON 08.08.2018

Coal Washeries

***318. DR. BANSHILAL MAHATO:**

Will the **MINISTER OF COAL** be pleased to state:

- (a) the criteria laid down by the Government for setting up coal washeries in the country;
- (b) the details of established and functional coal washeries at present, State and Coal India Limited/subsidiary/company-wise;
- (c) whether there has been inordinate delay in setting up of new coal washeries;
- (d) if so, the details thereof along with the reasons therefor; and
- (e) the necessary steps taken by the Government to complete the said process in a time-bound manner?

ANSWER

MINISTER OF RAILWAYS, COAL, FINANCE AND CORPORATE AFFAIRS
(SHRI PIYUSH GOYAL)

(a) to (e): A statement is laid on the table of the house.

Statement referred to reply part (a) to (e) in respect of Lok Sabha question no 318 for reply on 08.08.2018 asked by Dr Banshilal Mahato regarding Coal Washeries:

(a)& (b): Coking coal washeries are primarily set up to meet the requirement of washed coking coal for the purpose of Steel making through Blast Furnace Route. Non-Coking Coal washeries are set up to reduce the ash percentage in non coking coal with a view to improve the quality of coal and for making it suitable to the requirement of sponge iron and fertilizer sector and also to comply with stipulations in MoEF's Gazette notification GSR (02) E dated January 02, 2014 in respect of supply of thermal coal with ash content not exceeding thirty-four percent on quarterly average basis to Thermal Power Plants located beyond 500 KM from pithead.

The details of existing coal washeries of Coal India Limited/subsidiary wise are furnished in the table below with details of State:-

Sl No	Subsidiary	Name of Washery	State	Type
1	BCCL	Dugda II	Jharkhand	Coking
2		Moonidih	Jharkhand	Coking
3		Mahuda	Jharkhand	Coking
4		Bhjudih	West Bengal	Coking
5		Sudamdih	Jharkhand	Coking
6		Madhuband	Jharkhand	Coking
7	CCL	Kathara	Jharkhand	Coking
8		Sawang	Jharkhand	Coking
9		Rajrappa	Jharkhand	Coking
10		Kedla	Jharkhand	Coking
11		Kargali	Jharkhand	Non-Coking
12		Gidi	Jharkhand	Non-Coking
13		Piparwar	Jharkhand	Non-Coking
14	NCL	Bina	Uttar Pradesh	Non-Coking
15	WCL	Nandan	Madhya Pradesh	Coking

The details of the washeries in India other than CIL are as mentioned below:

	Company	Name Of Washery	State	Type
1	SAIL	IISCO Chasnalla	Jharkhand	Coking
2	Tata Steel Ltd.	Jamadoba	Jharkhand	Coking
3		Bhelatand	Jharkhand	Coking
4		West Bokaro 2	Jharkhand	Coking
5		West Bokaro 3	Jharkhand	Coking
6		Adani Enterprises Ltd.	AEL	Chhattisgarh
7	Aryan Coal Beneficiation (India) Ltd.	Chakabura	Chhattisgarh	Non-Coking
8		Dipka	Chhattisgarh	Non-Coking
9		Panderpauni	Maharashtra	Non-Coking
10		Gevra	Chhattisgarh	Non-Coking
11		Binjhari	Chhattisgarh	Non-Coking
12		Hemgir	Odisha	Non-Coking
13	Aryan Energy Pvt. Ltd.	Talcher	Odisha	Non-Coking
14		RKP	Telengana	Non-Coking

	Company	Name Of Washery	State	Type
15	Global Coal & Mining Pvt. Ltd.	Ib Valley	Odisha	Non-Coking
16		Ramagundam	Andhra Pradesh	Non-Coking
17		Talcher	Odisha	Non-Coking
18		Manuguru	Andhra Pradesh	Non-Coking
19	Jindal Power Ltd.	JPL	Chhattisgarh	Non-Coking
20	Kartikay Coal Washeries Pvt. Ltd.	Wani	Maharashtra	Non-Coking
21	Spectrum Coal & Power Ltd.	Ratija	Chhattisgarh	Non-Coking
22		Talcher	Odisha	Non-Coking
23	Bhatia International Limited	Wani	Maharashtra	Non-Coking
24		Jharsuguda	Odisha	Non-Coking
25		Pander Pauni	Maharashtra	Non-Coking
26	B L A Industries Pvt Ltd	Dharmasthal Coal Project	Madhya Pradesh	Non-Coking
27	Jindal Steel & Power Ltd.	Jindal Mine Washery	Chhattisgarh	Non-Coking
28	Sarda Energy & Mineral Division	Karwahi Washery Div.	Chhattisgarh	Non-Coking

(c)&(d): Yes. There has been some delay in operationalisation and setting up of coal washeries. The major reasons for delay of construction of these washeries, as informed by CIL, are as below:

- i. Absence of Commitment of consumers in case of Washed Non Coking Coal to accept the Value added selling price of beneficiated coal.
- ii. Delay in identification of land for washeries and reject handling, and time taken for acquisition and possession of the sites.
- iii. Delay in tendering /retendering in some cases and in finalisation of tenders due to limited number of bidders participating and qualifying
- iv. Legal issues during execution.

(e): A regular monitoring mechanism has been put in place both at Ministry of Coal as well as CIL level to ensure time bound actions by subsidiary companies for achieving various milestones. Further, in order to ensure time bound clearances especially from MoEF&CC regular Secretary level meetings are held between both ministries. To overcome the problems on acquisition and possession of land, regular follow up meeting are held with local authorities and State Government bodies at different levels.
